

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 33/MP/2014

Subject : Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

Date of hearing : 16.9.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Tata Power Delhi Distribution Limited

Respondent : NTPC and others.

Parties present : Shri Alok Shankar, Advocate, TPDDL
Ms. Anushree Bardhan, Advocate, NTPC/DVC
Shri A.K. Sil, DVC
Shri Sankar Saran, NTPC
Shri Shyam Kumar, NTPC
Shri Vivek Kumar, NTPC

Record of Proceedings

Learned proxy counsel for the respondents submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Learned counsel for the petitioner had no objection to the request.

2. The Commission directed to list the matter for hearing on 30.10.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**